

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Monday 24<sup>th</sup> day of December Two Thousand And Eighteen

PRESENT:  
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/1659/2018

S. Dhamodaran,  
No. 423, Om Shakthi Nagar,  
Opp. GMK Medical College,  
Bominaickenpatty, Pagaipatty,  
Omalur Tk., Salem- 636 304.

....Applicant

(By Advocate: M/s. V.Sekar)

Versus

1. The General Manager  
The Steel Authority of India,  
Salem Steel Plant,  
Salem- 636 013, Tamil Nadu;
2. The General Manager (Finance & Accounts),  
Steel Authority of India Ltd.,  
Salem Steel Plant, Salem- 636 013.

...Respondents

(By Advocate: Mr. Su. Srinivasan)

**O R A L   O R D E R**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. Applicant has filed this O.A. seeking the following relief:-

"to pass an order computing the money value as Rs. 89,602/- towards the unlawful deduction of encashment of leave and half pay encashment for 106 days, directing the Respondent to pay the same to the applicant with interest at 12% per annum from date of deduction i.e. 29.09.2014 till the date of its realization."

2. Learned counsel for the applicant submits that applicant was subjected to recovery of Rs.89,602/- from his terminal benefits which was allegedly not in accordance with rules. The applicant approached the Labour Court which dismissed the petition for want of jurisdiction. Thereafter, the applicant made Annexure-A/17 representation dated 04.12.2018 which is still pending before the respondents.
3. It is submitted that the applicant wished to make a detailed representation in regard to his claim to the competent authority and he would be satisfied if such representation is directed to be disposed of within time limit to be set by the Tribunal.
4. Mr. Su. Srinivasan, Learned Standing Counsel takes notice for the respondents, has no objection to the above prayer.
5. Keeping in view the limited relief sought and without going into the substantive merits of the case, the O.A. is disposed of with permission to the applicant to make a detailed representation within a period of one week from the date of receipt of copy of this order. On receipt of such representation the respondents shall consider it in accordance with law and pass a reasoned and speaking order within a period of two months thereafter.
6. OA is disposed of with the above direction. No costs.

(R. RAMANUJAM)  
MEMBER (A)

24.12.2018

Asvs.